

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 25 of 2019

in

Company Appeal (AT) (Insolvency) No. 483 of 2018

In the matter of:

EIH Ltd.

....Appellant

Vs.

Subodh Kumar Aggarwal

....Respondent

For Appellant: Mr. Sudipto Sarkar, Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Mr. Saikat Sarkar and Ms. Arushi Mishra, Advocates

For Respondent: Mr. Sumant Batra, Advocate (for RP)

ORDER

14.02.2020: It is stated that Company Appeal (AT) (Insolvency) No. 483 of 2018 has already been disposed of on 20th September, 2018 vide annexure-B.

The learned Counsel for Respondent submits that now a Resolution Plan has been approved on 7th February, 2020 by the Adjudicating Authority. Counsel for the Respondent to place a copy of the Order on record.

List the contempt case 'for admission after notice' on **4th March, 2020**.

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

ha/gc